

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3987
ANSWERED ON:18.08.2010
DOUBLE MEASUREMENT OF LAND
Kora Shri Madhu

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether only the projects initiated/undertaken by State Governments are required to provide alternative land and not Union Government's projects, for compensatory afforestation in place of forest land utilized;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to amend the said policy; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) & (b) Compensatory afforestation (CA) is one of the conditions stipulated by the Central Government to minimize adverse impact on the micro-ecology of the area in cases of diversion of forest land for non-forestry purposes. CA is to be done over equivalent non-forest land to be identified contiguous to or in proximity of Reserved Forest or Protected Forest to enable the Forest Department to effectively manage the newly planted area.

For Central Government / Central Government Undertaking Projects, CA is raised on degraded forest land twice in extent of forest area being diverted.

For the State Sector Projects, CA is allowed on equivalent non-forest land or on the strength of a certificate of Chief Secretary regarding non-availability of equivalent non-forest land anywhere in the State, CA is allowed to be carried out over degraded forest twice in extent to the area being diverted.

(c) & (d) In view of the contents in para (a) & (b), there is no proposal as of now to change the above policy.